

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.18/MP/2018

Subject : Petition under Section 79 (1)(c) and (f) and other applicable provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the action of the respondent in threatening to cancel the open access and encashment of bank guarantee.

Date of hearing : 3.4.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Adani Green Energy Limited (AGEL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Shri Buddy Ranganathan, Advocate, AGEL
Shri Raunak Jain, Advocate, AGEL

Record of Proceedings

Learned counsel for the Petitioner mentioned the matter and requested the Commission to direct PGCIL not to take any coercive action till the next date of hearing i.e. 10.5.2018.

2. After considering the submissions made by the learned counsel for the Petitioner, the Commission directed that no coercive measure shall be taken by PGCIL till the next date of hearing.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**